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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 35/441/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017**

Name of the Company: Haldyn Glass Ltd.

Section of the Companies Act: Section 441 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ashish c Doshi	PCS	Applicant	
2.				

ORDER

Learned PCS Mr. Ashish Doshi present for Petitioner.

Petitioner no. 3 paid amounts as ordered by this Tribunal within three weeks from the date of order as can be seen from the Demand Draft deposited.

However, there is a delay in depositing the DD before this Tribunal by petitioner no. 3.

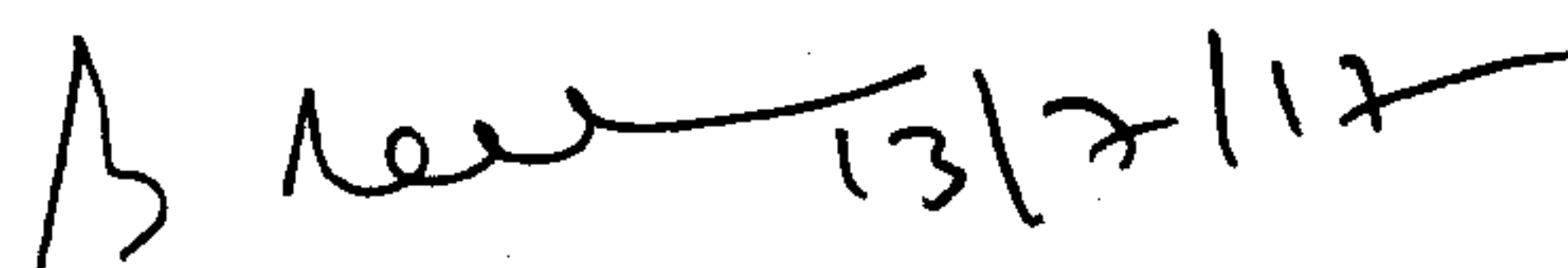
Learned PCS appearing for the petitioner stated that assuming that DD has to be deposited after the summer vacation, petitioner no. 3 deposited the DD on 04.07.2017 instead of 23.06.2017.

Since the amounts are deposited by petitioner no. 3 within time the reason stated by the Learned PCS for the petitioner is accepted for the delay that occurred in depositing the DD before Registry in respect of petitioner no. 3.

As can be seen from the DD the petitioners 1 and 2 have not deposited the amount within three weeks as directed but they have deposited after three weeks and file DD before Registry on 04.07.2017.

Petitioner PCS requested to allow him to file application to condone the delay in payment of amount by petitioner 1 and 2.

List the matter on 24.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of July, 2017.